

**Government of India
Ministry of Coal**

**Lok Sabha
Unstarred Question No. 2116
To be answered on 04.03.2020**

Jobs to Displaced Persons

2116. SHRI ARUN SAO:

Will the Minister of COAL be pleased to state:

- (a) whether there is any provision for providing jobs by Coal India Limited to the people displaced due to land acquisition for excavation work;
- (b) if so, the details thereof;
- (c) whether there are several pending cases of giving employment and proper rehabilitation of displaced persons in South Eastern Coalfields Limited;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the time by which the pending cases are likely to be settled?

ANSWER

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a) and (b): Rehabilitation and Resettlement Policy, 2012 of Coal India Limited (CIL) and State Government of Madhya Pradesh's Rehabilitation and Resettlement Policy, 1991 as modified in 1995 have provision for employment to land oustees.

The relevant portion of the State Government of Madhya Pradesh's R & R Policy is as under:-

- (i) One person of the family, whose residential land and more than 1/3rd land have been acquired is eligible for getting employment by South Eastern Coalfields Limited (SECL) on first priority basis.
- (ii) One person of each family, whose non-irrigated land of more than 3 acres and irrigated land of more than 2 acres have been acquired is eligible for getting employment by SECL on second priority basis.
- (iii) One person of such family, whose whole agricultural land and /or residential land have been acquired, is eligible for getting employment by SECL on third priority basis.

(iv) One person of such family whose 2/3rd agricultural land has been acquired, is eligible for getting employment by SECL on availability basis.

The relevant portion of CIL's R&R Policy, 2012 for providing employment is as under:-

(i) The maximum number of employment that may be provided to the land losers would be limited to the total number of acres of land acquired divided by two. However, employments is released in proportion to the land possessed.

(ii) For every two acres of land one employment can be considered.

(iii) Subsidiaries of CIL may give an option to the land losers having less than two acres of land to club together their land to the extent of two acres and nominate one of the land losers among the groups or their dependent for employment under package deal or employment under descending order system by preparing the list of eligible land oustees in the descending order of land lost subject to the cut off equivalent to the total number of permissible employment or any other method with the approval of the respective Board of the subsidiary.

(iv) The land loser must be a domiciled resident/Mool Niwasi and the certificate to this effect shall be issued by the concerned State Authority.

(c) to (e): No case is pending for giving employment and proper rehabilitation of displaced persons in South Eastern Coalfields Limited the genuine and complete cases are settled without delay which is a continuous process and cases are being settled on receipt of genuine claims. Genuine and complete applications received for providing employment are disposed off on priority without delay. In some of the cases where the land oustees fail to submit the required documents, such as proof of land ownership, proof of members of family, certified family tree etc. these incomplete documents cases are further taken up with the land oustees.
